CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

This the 3rd day of October, 2019

MA Mo. 060/1588/2019 In & OA No. 060/0608/2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

Rushal Garg, son of Sh. Karamjit Garg, age 28 years, resident of House No. 707, Sector 80, Mohali, Punjab, presently under training at Indira Gandhi National Forest Academy (IGNFA), Dehradun-248 001.

.....Applicant

BY ADVOCATE: SH. D.R. SHARMA

VERSUS

- 1. Union of India through the Secretary, Department of Personnel and Training, North Block, Shastri Bhawan, New Delhi 110 001.
- 2. The Secretary, Govt. of India, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhawan, 6th Floor, Prithavi Block, Jor Bagh Road, Aliganj, New Delhi 110 003.

.....Respondents

BY ADVOCATE: SH. SANJAY GOYAL

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/1588/2019 has been filed under Rule 8(3) of the Central Administrative Tribunal (Procedure) Rules, 1987 praying that the instant OA be disposed of and respondents be directed to consider the claim of the applicant in terms of ratio laid down by the decision of Principal Bench of this Tribunal in OA No. 1802/2019 titled **Rama Shankar Prasad**

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O.A.No. 060/0608/2019

& Ors. Vs. UOI & Ors. rendered vide order dated 07.08.2019 (Annexure

MA-1).

3.

2. Notice of MA to the party opposite.

Sh. Sanjay Goyal, Sr. CGSC, accepts notice on behalf of the

respondents and does not oppose the disposal of the present OA as proposed

by the learned counsel for the applicant.

4. In view of the prayer made through MA, the hearing in the

main OA, posted for hearing on 17.10.2019, is preponed to today and MA as

well as the OA are disposed of by directing the respondents to consider the

claim of the applicant in the light of the ratio laid down by the Principal

Bench of this Tribunal in the case of Rama Shankar Prasad (supra) and if the

applicant is found to be similarly placed, he may be extended the similar

benefits as were extended to the beneficiaries in that case, otherwise, a

detailed speaking order be passed and communicated to the applicant.

5. OA as well as MA are disposed of accordingly. No costs.

(SANJEEV KAUSHIK) MEMBER (J)

(ARCHANA NIGAM) MEMBER(A)

Dated: 03.10.2019

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